

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH-I, CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **22.04.2024** THROUGH VIDEO CONFERENCING

PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

IN THE MATTER OF : Joutn India Pvt. Ltd.
Vs
Tebma Shpyard Ltd.

MAIN PETITION NUMBER : CP/IB/738/2018
(IA/MA) APPLICATION NUMBERS

IA/753(CHE)/2023, IA/891/IB/2020 , IA/846(CHE)/2021, IA/242(CHE)/2022,,
IA/408(CHE)/2022, IA/2086(CHE)/2022

COMMON ORDER

Present: Shri. K. Chandrasekaran, Ld. Counsel for State Bank of India.
Shri.Ravi Rajagopalan, Ld. Counsel for the Respondent.
Shri. Prithvi Raj J.S., Ld. Counsel for Applicant in
IA/242(CHE)2022.

File taken up today as 19.04.2024 was declared holiday on account of elections.

Ld. Counsel Shri. Ravi Rajagopalan submits that in compliance of the order dated 30.01.2024, the parties had a meeting to explore the possibility of settlement on 17.04.2024.

At request, list the applications for reporting settlement, if any / hearing on **21.06.2024 (Physical Hearing)**.

Sd/-

**VENKATARAMAN SUBRAMANIAM
MEMBER (TECHNICAL)**

Sd/-

**SANJIV JAIN
MEMBER (JUDICIAL)**

vs